

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE AT CHENNAI**

APPLICATION NO. 104 OF 2024

IN THE MATTER OF

Mr.R,Thangavel,

...Applicant

Vs

The District Collector, and 4 ors

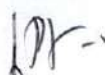
...Respondents

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Through



L.P.MAURYA

Counsel for 3rd respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE AT CHENNAI

APPLICATION NO. 104 OF 2024

BETWEEN

Mr.R, Thangavel, M/65 Years,
S/o. Late. Rathinavel,
Door No.121, Raja Nagar,
Gandhi Road, Kallakurichi District, Kallakurichi-606 202.
Cell No: 9944996356
Email: Kavithahardwaresklk@gmail.com

Applicant

AND

1. The District Collector,
District Collector Office,
Kallakurichi District-606 202.
Email: collr-kki@gov.in
2. The Chairman,
Tamil Nadu Pollution Control Board,
Anna Salai, Guindy, Chennai-600032.
Email: grievance@tnpcb.gov.in
3. The Commissioner,
Kallakurichi Municipality,
Kallakurichi District - 606 202.
Email: commr.kallakurichi@tn.gov.in
4. The District Environmental Engineering,
Tamil Nadu Pollution Control Board,
District Collectorate Master Plan Complex,
Backside of Taluk Office,
Villupuram-605602.
Email: tnpcbvpm@yahoo.co.in


COMMISSIONER
KALLAKURICHI MUNICIPALITY

5.Mr.Nagarajan,
Door No. 120,
Navancethammal 1st Street,
Raja Nagar, Kallakurichi Town,
Kallakurichi District-606202.

..Respondents

**REPORT FILED ON BEHALF OF THE 3RD RESPONDENT, THE
COMMISSIONER, KALLAKURICHI MUNICIPALITY**

I, A.Saravanan ,S/o. S.Adhimoolam, aged about 44 years, having office at Kallakurichi Municipality, Kallakurichi, do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of Kallakurichi Municipality and I am filing the status report and as such I am well acquainted with the facts of the case from the records.
2. I respectfully submit that pursuant to the orders dated 18.09.2024 of this Hon'ble Tribunal, surprise inspections were made on 05.11.2024 and 14.11.2024 in the house of 5th Respondent and the surrounding areas by the Sanitary Inspector and other staff and found that no sewage water including human excreta from the house of the 5th Respondent is discharged into public storm water drain. Further, I respectfully submit that the pipeline leading to the storm water is completely closed with lid.
3. I respectfully submit that the 5th Respondent is utilizing this pipeline to collect and transport the sewage once the septic tank to a private tanker lorry for disposal and not to discharge any sewage into the public storm water drain. I respectfully submit that this


COMMISSIONER
KALLAKURICHI MUNICIPALITY

was confirmed by the Sanitary Inspector and other staff who inspected the 5th Respondent Residence on 26.07.2024.

4. I respectfully submit that the Application has been filed by the Applicant against the 5th Respondent due to previous enmity as evident from the findings of the inspection and enquiry conducted. I respectfully submit that nevertheless the Sanitary Inspector and other supervising staff will continue to keep vigil surveillance in the area to ensure compliance.

In the above circumstances, it is therefore prayed that this Hon'ble Tribunal my pleased to accept this Status Report on file and pass such further or other orders as deem fit and proper in the facts and circumstances of the aforesaid case and thus render justice.

Dated at Chennai on this 20th day of November 2024


COMMISSIONER
KALLAKURICHI MUNICIPALITY
3rd Respondent

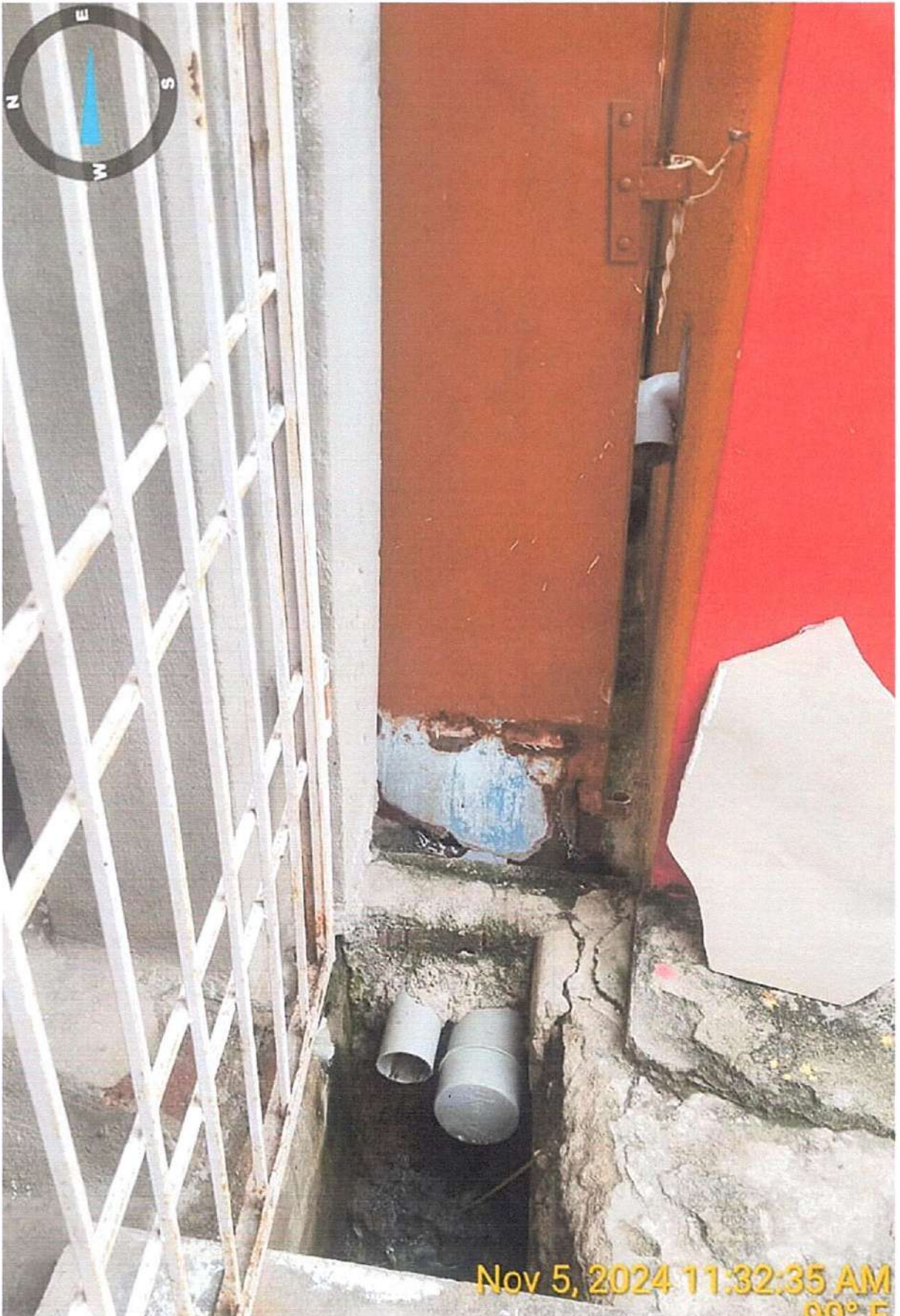
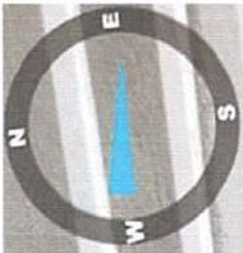
VERIFICATION

I, A.Saravanan ,S/o. S.Adhimoolam, aged about 44 years, presently discharging my duties as Commissioner of Kallakurichi Municipality solemnly affirm that the contents of this report are true to the best of my knowledge based on records and I have not suppressed any facts.

Dated at Chennai on this 20th day of November 2024


COMMISSIONER
KALLAKURICHI MUNICIPALITY
3rd Respondent

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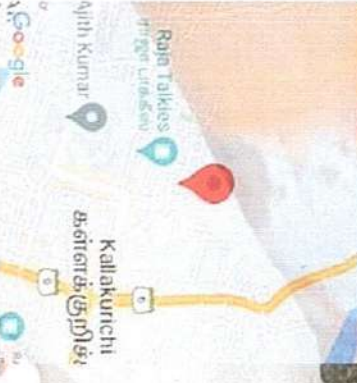
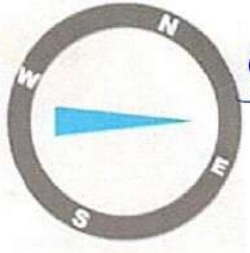
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**STATUS REPORT FILED BY
THE 3RD RESPONDENT**

L.P.MAURYA

**STANDING COUNSEL FOR
3RD RESPONDENT**

PH.NO.9444670816